NOTIFICATION

Home Department,
Mantralaya, Bombay-400 032,
Dated the July 1993

Constitution of India.

No.PYI-0179/37/CRS-1.- In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the Governor of Maharashtra is hereby pleased to make the following rules regulating recruitment to the post of Psychologist Class-I in the Prison Department of the Government of Maharashtra, namely -

1. These rules may be called the Psychologist in the Prision Department (Recruitment) Rules, 1993.

2. In these rules, unless the context requires otherwise -

(a) " Commission" means the Maharashtra Public Service Commission;

(b) " degree" means a degree of a statutory university;

(c) " Government" means the Government of Maharashtra.

3. Appointment to the post of Psycholigist in the Prison Department shall be made by nomination from amongst candidates, who -

(a) unless already in the service of Government are not more than thirty years of age;

(b) possess, -

(i) a post-graduate degree in Psychology with specialisation in clinical psychology or counselling psychology or social psychology; or

(ii) a post-graduate diploma in medical and social psychology or in medical psychology from a statutory university; and

(c) possess at least one Years's experience gained [illegible] the qualification mentioned

in clause (b) in psychological work in a recognised hospital or institution :

Provided that the age limit may be relaxed by Government on the recommendation of the Commission in favour of candidates having exceptional qualifications or experience or both;

Provided further that, preference may be given to the candidates who possess a Doctorate in Psychology with Specialisation in post graduate degree in Clinical Psychology or Counselling Psychology or Social Psychology .

4. Notwithstanding anything contained in clause (c) of rule if at any stage of selection, the commission is of the opinion that sufficient number of candidates possessing the requisite experience are not available to fill up the vacancies reserved for candidates belonging to the Scheduled Castes, Scheduled Tribes, Denotified Tribes or Nomidic Tribes then, the Commission may, in the matter of such selection, relax the requirement in respect of the period of experience set out therein and select suitable candidates belonging to such Castes or Tribes.

5. A person appointed to the post shall be on probation for a period of two years.

6. A person appointed to the post shall be required to pass the Departmental Examination and Examination in Hindi and Marathi according to the rules made in that behalf , unless he has already passed or has been exempted from passing these examinations.

7. A person appointed to the post shall be liable for transfer any where in the State of Maharashtra.

By order and in the name of the Governor of Maharashtra.

(B.D. Kamble)
Deputy Secretary to Government.